

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

Original Application No.260/00867 of 2015
Cuttack, this the 8th day of January, 2016

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

Swapneswar Gochhi, aged about 65 years, D/o. Late Bhramarbar Gochhi, Retired IFS, Resident of S-97, Maitri Vihar, Chandrasekharpur, P.S. Chandrasekharpur, Bhubaneswar, Pin-751023, Dist-Khurda.

...Applicant

(Advocate: M/s. R.N. Nayak, N. Sen, D. Debdarshini, M. Sahoo, G.N. Routray)

-VERSUS-

State of Odisha Represented through

1. The Principal Secretary to Government, Forest and Environment Department, At-Odisha Secretariat, Bhubaneswar-751001.
2. The Principal Chief Conservator of Forests, Odisha, At-Aranya Bhawan, Chandrasekharpur, Bhubaneswar, Pin-751023, Dist-Khurda.

Union of India Represented through

3. The Principal Accountant General (A&E), Odisha, Bhubaneswar, Pin-751001, Dist-Khurda.

... Respondents

(Advocate: Mr. G.C. Nayak, Ms. S. Mohapatra)

ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Sri R.N. Nayak, learned counsel for the applicant, Sri G.C. Nayak, Ld. Govt. Advocate appearing for the State of Odisha and Ms. S. Mohapatra, Ld. ACGSC appearing for the Union of India (Respondent No.3) on the question of admission.

2. When pointed out as to why applicant has not made representation to the competent authority, Sri Nayak craved leave of this Tribunal to withdraw this O.A. with liberty to put up his grievance before the competent authority.

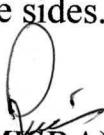


3. Considering this, the O.A. is allowed to be withdrawn. However, applicant is at liberty to file a proper representation before the competent authority (Respondent No.1) ventilating his grievance within a period of one month from today and in case such a representation is filed, Respondent No.1 shall consider the same and pass a reasoned and speaking order within a period of two months from the date of receipt of such representation. It is made clear that if the applicant is found to be eligible for receipt of any further retiral benefits, the same shall be sanctioned and disbursed to him as expeditiously as possible after the decision is taken by the Respondent No.1. The applicant may enclose a copy of this order along with his representation that he would file before the Respondent No.1.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Free copy of this order be made over to learned counsel for both the sides.

K.B.


(R.C.MISRA)
MEMBER(A)